CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.404/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of

Tariff discovered through Competitive Bidding Process for Setting up of 1200 MW ISTS-connected Solar PV Power Projects (Solar-2)

Anywhere in India under Tariff-Based Competitive Bidding.

Petitioner : SJVN Limited (SJVN)

: ACME Solar Holdings Limited and Ors. Respondents

Date of Hearing : 22.11.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Harish Dudani, Member

Parties Present : Shri Ajitesh Garg, Advocate, SJVN

Shri Adarsh Tripathi, Advocate, SJVN

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 1200 MW inter-State Transmission System (ISTS) connected with the Solar PV Projects as discovered through the tariff based competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Projects" dated 28.7.2023 ('Solar Guidelines') issued by the Ministry of Power, Govt. of India.

- 2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
 - (a) Admit and issue notice to the Respondents, subject to the just exceptions;
 - (b) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file, its rejoinder, within two weeks thereafter.
- 3. The Petition will be listed for hearing on **7.1.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)